



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 531 Dispur, Monday, 11th September, 2017, 20th Bhadra, 1939 (S.E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
ASSAM LEGISLATIVE ASSEMBLY SECRETARIAT

NOTIFICATION

The 6th September, 2017

No. LLE 71/2017/281.- The following Bill introduced before the House **on 6th September, 2017** together with the Statement of Objects and Reasons are to be published under Rule 71 of the Rules of Procedure and Conduct of Business in Assam Legislative Assembly for General information.

**THE ASSAM CONTINGENCY FUND
(AUGMENTATION OF CORPUS) BILL, 2017**

**A
BILL**

to augment the corpus of the Contingency Fund of the State of Assam.

Preamble

Whereas it is expedient to augment the corpus of the Contingency Fund of the State of Assam ;

It is hereby enacted in the Sixty-eighth Year of the Republic of India as follows :-

**Short title,
extent and
commencement.**

1. (1) This Act may be called the Assam Contingency Fund (Augmentation of Corpus) Act, 2017.

(2) It extends to the whole of the State of Assam.

(3) It shall be deemed to have come into force on the 1st day of April, 2017.

**Further
payment to the
Contingency
Fund.**

2. There shall be paid by the State Government into the Contingency Fund of State of Assam a further sum of fifty crores of rupees out of the revenues of the State of Assam for the financial year 2017-2018.

STATEMENT OF OBJECT AND REASONS

Contingency Fund was created as per provision under Section 3 of Assam Contingency Fund Act, 1950 to meet unforeseen expenditure that are not provided in the budget and which cannot wait for a supplementary provision in the next session of the Assembly. It has been observed that in Assam to meet the expenditure related to natural calamities and other unforeseen events, a sizable amount of fund is required almost every year. As the expenditure is unforeseen in nature and no budget provision can be made, hence the need for permanent augmentation of Contingency Fund has been felt.

In view of above, it is proposed to raise the corpus of Contingency Fund to Rs.100.00 Crore from Rs.50.00 crore under Article 205 and 206 of the Constitution of India.

Hence the Bill.

HIMANTA BISWA SARMA,
Minister-in-Charge.

M. K. DEKA,
Principal Secretary,
Assam Legislative Assembly.

FINANCIAL MEMORANDUM

The proposed Bill will raise the Corpus of the Contingency Fund from Rs. 50.00 (Fifty) Crores to Rs.100.00 (one hundred) Crore. The Fund will be administered by Finance Department.

MEMORANDUM OF DELEGATED LEGISLATION

The Government does not propose to delegate any Legislative powers to any agency subordinate to it in the Bill.

M. K. DEKA,
Principal Secretary,
Assam Legislative Assembly.